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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 12.08.2025

+ CRL.M.C. 5517/2025 & CRL.M.A. 23630/2025

PAWAN DABAS AND ORS.

.....Petitioners

Through:

Mr. Nitin Yadav, Advocate

versus

STATE GOVT OF NCT OF DELHI THROUGH SHO & ANR.

....Respondents

Through:

Mr. Nawal Kishore Jha, APP for the

State with W/ASI Suman Lata, PS

Baba Haridas Nagar Dwarka.

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

- 1. Petitioners seek quashing of case FIR No. 285/2023 of PS Baba Haridas Nagar Dwarka, New Delhi for offence under Section 498A/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) has settled the dispute with the petitioners.
- 2. Respondent no. 2 present in Court and identified by IO/ASI Suman Lata accepts notice. Learned APP accepts notice and submits that there is no serious objection to this petition.
- 3. I have spoken with the parties in Hindi and it is submitted by them that all their disputes now stand resolved and they have been living together happily for more than a year. Petitioner no. 1 and respondent no. 2 also have

CRL. M.C. 5517/2025





a daughter, currently aged about 6 years. Respondent no. 2 specifically submits that she is being paid due amount of maintenance and has received back all her *stridhan*. Since they are living together happily, respondent no. 2 submits that she does not wish to pursue prosecution of petitioners.

- 4. Having spoken with the parties, I am satisfied that it would be in the interest of justice not to push the parties through trial.
- 5. Therefore, the petition is allowed and FIR No. 285/2023 of PS Baba Haridas Nagar Dwarka, New Delhi for offence under Section 498A/34 IPC and the proceedings arising out of the same are quashed. Pending application stands disposed of.

GIRISH KATHPALIA (JUDGE)

AUGUST 12, 2025 'rs'